

(a) Section 25 of the Code of Criminal Procedure does not contain any provision to the effect that Assistant Public Prosecutors should be placed under the control of the Legal Department.

(b) Does not arise.

#### **Enforcement Cells to safeguard the Civil Rights of Harijans**

4948. SHRI SUKHENDRA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal under the consideration of Government to set up enforcement cells in all Districts to safeguard the civil rights of Harijans; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) and (b). State Governments have been advised to consider the setting up of a cell or any suitable machinery to look into the grievances of Harijans. Special police cells have been set up by the State Governments of Andhra Pradesh, Bihar, Gujarat, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa, Tamil Nadu and Uttar Pradesh, at different levels according to the local conditions, to deal with cases of violence against or harassment of Scheduled Castes, and for the enforcement of the Protection of Civil Rights Act, 1955.

#### **Public Sector Undertaking in Gwalior**

4949. SHRI MADHAVRAO SCINDIA: Will the Minister of INDUSTRY be pleased to state:

(a) whether in the absence of any big industry the demand for setting up a Central Public Sector Undertaking at Gwalior is long over due;

(b) whether it will provide employment opportunities in the region; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (c): The location of Central Industrial Projects has to be decided on broad techno-economic considerations. Subject to techno-economic considerations, comparatively backward regions are given preference in the location of Central Public Sector Projects.

At present, there is no proposal for setting up any industrial project in the Central Sector at Gwalior.

In the State Public Sector, the State Government has a number of projects location of which has not been decided. Some of these projects may be located near Gwalior.

#### **Opening of the Closed Inclines and Quarries of Fakka, Khas Shyampur of Eastern Coal Fields**

4950. DR. RAMJI SINGH: Will the Minister of ENERGY be pleased to state:

(a) whether on behalf of Bihar Colliery Kamgar Union, Dhanbad, a demand notice was submitted to the Area General Manager (Area No. VIII) Eastern Coal fields to open all the closed inclines and quarries of selected Fakka, Khas Shyampur to take back all victimised and retrenched workers; if so, action taken by Government thereon;

(b) number of workers of the said area deprived of their jobs and the grounds on which they were removed from service;

(c) whether Government propose to take back these workers; and

(d) if so, by what time?

**THE MINISTER OF ENERGY**  
(SHRI P. RAMACHANDARN): (a)  
Yes, Sir. Statement I is enclosed.

(b) to (d)<sup>1</sup>. Statement II is enclosed.

**STATEMENT I**

The main demands contained in the demand notice and the position in respect of these, as reported by the Eastern Coalfields Limited, is as follows:—

(i) *Demand for opening the closed inclines and quarries of the Selected Fatka Colliery re-opening the hard coke Bhatta of Selected Fatka Colliery and re-opening the Khas Shyampur Colliery.*

There had been indiscriminate mining in the Selected Fatka Colliery and the mine had also been flooded. Technical investigations to examine the possibility of reopening the mine have been undertaken. Some workings have already been started and by the end of May, 1977, 686 workmen who were on the rolls of this colliery on 31-1-1973 had been absorbed. The question regarding the hard coke Bhatta of this colliery is *sub judice* in the Calcutta High Court. As regards the Khas Syampur Section of the Shyampur 'A' Colliery, adverse mining conditions have made its reopening very difficult. All the workers of Khas Shyampur Section have been absorbed in the Shyampur 'A' Colliery.

(ii) *Review of the cases of the workmen retired or whose names were struck off on various grounds.*

No workmen was retired except on attaining the age of superannuation or on grounds of medical unfitness. The cases of the latter category were given a chance to appeal. As regards terminating the services of the workmen, it was done only in such cases where the worker concerned had remained absent unauthorisedly and without valid reasons for more than a month. Under the standing orders, an unauthorised absence of

10 days or more makes a workman liable to termination of his services.

(iii) *Demand to re-open Boka Pahari Colliery.*

This colliery does not belong to the Eastern Coalfields Limited and was being illegally run.

(iv) *Abolition of Contract System.*

The jobs for which employment of contract labour has been legally prohibited are being done departmentally.

**STATEMENT II**

The following statement indicates the number of workers whose employment was terminated in Area VIII of the Eastern Coalfields Limited during the emergency in different categories, as reported by the Company:—

(1) Services terminated or names struck off on grounds of unauthorised absence (including those who were untraceable)	834
(2) Medically unfit.	249
(3) Dismissed on proved charges of misconduct	17
	1100

The workers found medically unfit were given a chance to appeal against the decision of the Medical Board. Of the 49 workers who availed of this opportunity, 24 were reinstated on consideration of their appeal.

As regards others, normal channels of redress are available to those employees who have any grievance.

**Fly-over for Nangal Raya-Delhi Cantt. Railway Crossing**

4951. SHRI MOHAN JAIN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the construction of the fly-over has been sanctioned for Nangal Raya-Delhi Cantt. Railway crossing long back;